

(b) if so, the details of applications which have not been cleared in spite of reminders by applicants; and

(c) the steps being taken to clear all applications made under "Appeal" forthwith?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) Does not arise in view of (a) above.

Complete electrification of rural areas

2477. SHRI D.P. TRIPATHI: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Government may fall short of its rural electrification targets for the current fiscal year;

(b) if so, the reasons therefor; and

(c) the details of the steps Government has taken for complete electrification in the rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The Government has fixed targets for electrification of 6,000 un/de-electrified villages and release of 35 lakh free electricity connections to BPL households under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) for the current fiscal year 2012-13. As on 28.02.2013, the electrification works in 2198 un-electrified villages have been completed and free electricity connections to 11,66,262 nos. BPL households have been released in financial year 2012-13. The reasons for slow progress under RGGVY during the current year 2012-13 are as under:

- (i) Extremely difficult terrain, bad weather and problem of approachability particularly in North East States, and Jammu and Kashmir.
- (ii) Severe law and order problems in Naxal affected States *viz.* Jharkhand, Chhattisgarh and Odisha.
- (iii) Litigation in contracts such as in Ukhrul and Senapati districts in Manipur pending with Hon'ble High Court, Guwahati.

(c) The following steps have been taken to speed up the electrification of villages in the country under RGGVY:

- (i) Ministry of Power has urged the State Governments and DISCOMs to remove the bottlenecks in project implementation expeditiously.
- (ii) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- (iii) District Committees have been set up in all the States to monitor the progress of rural electrification works.
- (iv) The States also required to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- (v) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme as per the agreed schedule.
- (vi) Hon'ble Minister of Rural Development, *vide* letter No.Q-13018/11/09-VMC dated 6th December, 2012, expanded the scope of District Level Vigilance and Monitoring Committee for "Review of RGGVY" as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.
- (vii) Hon'ble Minister of Power has written a letter to all Hon'ble Members of Parliament indicating the progress of their respective parliamentary constituencies where RGGVY works are in progress to review the progress of the projects in their Parliamentary Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials so that the issues affecting the progress are resolved expeditiously.
- (viii) Wherever there is delay in forest clearance/Railway clearances etc.

requiring inter-ministerial interventions, the matters are taken up with concerned Ministry/Railway Board at different levels to expedite the issue of necessary clearances.

Allocation of power to States

2478. SHRI THAAWAR CHAND GEHLOT: Will the Minister of POWER be pleased to state:

- (a) the criteria adopted by Government for allocation of power to various States from Central pool;
- (b) the details of the power allocated to various States, as per the criteria, during the past three years, year-wise and State wise;
- (c) whether it is a fact that some States are getting less power than their allocated quota;
- (d) if so, the reasons therefor; and
- (e) the steps being taken by the Government to increase the allocation of power to the States?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power which is being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement. The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (not free) power to the home State in case of Thermal and Nuclear Power Stations. The balance 72%/ 75% power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the states is also taken into consideration. In case of joint venture projects, the equity contributing state